

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 1st day of October 2002.

Original Application no. 1123 of 2002.

Hon'ble Mr. A.K. Bhatnagar, Member (J).

Adil Ali, S/o Late Azizuddin,
R/o Rukanpur Madaiya, Near Masjid,
Shikohabad, Distt. Firozabad.

... Applicant

By Adv : Sri R.N. Sharma

Versus

1. Union of India & others (through Secretary, Department of Post, Dak Bhawan, Sansad Marg, New Delhi - 110001).
2. Senior Superintendent, Railway Mail Service, "K.P." Mandal, Kanpur.
3. Chief Post Master General, UP Circle, Lucknow.
4. Post Master General, Kanpur.

... Respondents

By Adv : Sri R.C. Joshi/Sri G.R. Gupta

O R D E R

Hon'ble Mr. A.K. Bhatnagar, JM.

In this OA, filed under section 19 of the A.T. Act, 1985, the applicant has prayed to direct the respondent no. 2 to appoint him on the post of Viyojan Sahayak in the light dated 8.6.1998 of letter/ of Chief Post Master General, UP Circle, Lucknow. He has also sought direction to respondent no. 2 to decide the representation of the applicant dated 09.07.2002 (Ann 12) pending before him.

Arv

...2/-

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2. The brief facts of the case are that the father of the applicant Shri Azizuddin expired on 29.12.1996 while in service as record sorter (Viyojan Sahayak) in R.M.S. office, Shikohabad, Distt. Faizabad. The applicant claims that he is intermediate pass and is eligible for the post of Viyojan Sahayak. The applicant has claimed appointment on compassionate ground under dying in harness rules. The applicant has filed his representation dated 9.7.2002 before Senior Superintendent, R.M.S. "K.P." Mandal, Kanpur, which has not been decided so far and is still pending.

3. I have heard learned counsel for the parties and perused records.

4. In my opinion, the ends of justice shall be better served, if the representation of the applicant dated 9.7.2002 is decided by respondent no. 2 within specified period, for which learned counsel for the respondents has no objection.

5. In view of the aforesaid, the O.A. is disposed of with the direction to respondent no. 2 ie Senior Supdt., R.M.S. "K.P." Mandal, Kanpur, to consider and decide the representation of the applicant dated 09.07.2002 by a reasoned and speaking order within a period of four months from the date of communication of this order.

6. There shall be no order as to costs.


Member (J)

/pc/